

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (CIVIL) NO. 340 OF 2009
IN SPECIAL LEAVE PETITION (CIVIL) NO. 2544 OF 2007

M/S CHEMPLAST SANMAR LIMITED PETITIONER

VERSUS

C. ARIVU RESPONDENT

O R D E R

It is stated before us by the learned counsel for the petitioner that the respondent has taken possession of the disputed premises. The respondent has also sent a communication enclosing the keys of the premises. The same be handed over to the learned counsel for the petitioner. In this situation, no further orders are called for.

The contempt proceedings are dropped.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI

OCTOBER 05, 2010.

